



From

Registrar General
High Court of Uttarakhand
Nainital.

To

All the District Judges,
State Judiciary,
Uttarakhand

C.L. No. 02 UHC/D.R.(I)/XVII- 1 /2013 dated: January 3, 2013

Sub: Expeditious disposal of cases relating to incidents of rape.

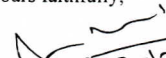
Sir,

On the above noted subject, I have been directed to inform you that Hon'ble the Chief Justice has been pleased to issue following directions for the expeditious disposal of the cases u/s 376 I.P.C. :-

- (1) That the hearing of the pending cases u/s 376 I.P.C. be expedited and such cases be heard on day-to-day basis.
- (2) That once the charge-sheet is filed in the Magistrate Courts, the cases be committed to the Court of Sessions immediately and after framing the charge hearing be done on day-to-day basis.
- (3) That in those districts where the cases u/s 376 I.P.C. are more, the cases shall be distributed amongst various courts so that the disposal of such cases is expedited.
- (4) That preliminary compliance reports containing the steps taken in pursuance of this Circular Letter be sent to the undersigned from time to time.

You are, therefore, requested to communicate the above directions to all the Judicial Officers posted in your Judgeship for strict compliance

Yours faithfully,


(Ram Singh) 03-1-2013